

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S). No. 1354 of 2021

(Ranjeet Kumar Saha Vs. State of Jharkhand & Ors.)

CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Ajit Kumar, Sr. Advocate
Ms. Aparajita Bhardwaj, Advocate
For the State : Mr. Gaurang Jajodia, AC to SC-I
For the Resp. No. 5 : Mr. Mrinal Kanti Roy, Advocate

02/ 25.03.2021 It has been submitted by Mr. Ajit Kumar, learned senior counsel appearing for the petitioner that pursuant to Annexure-9, the respondents have made the petitioner to work under his junior at the fag end of his service career. Petitioner was appointed as lecturer in Polytechnic College, Adityapur on 19.11.1983 and made Incharge Principal in the year 2002 and thereafter, all along his service career, petitioner has been working on the said post. It was on 24.07.2017, petitioner was posted as Incharge Principal in Govt. Polytechnic College, Ranchi. Petitioner is going to superannuate on 30.04.2021. However, by notification dated 12.03.2021, the respondents have posted him as lecturer in the Govt. Polytechnic College, Ranchi though the petitioner was working on the post of Incharge Principal since last 18 years.

Under such circumstances, let the respondents file their respective reply as to why the petitioner has been removed from the post of Incharge Principal without assigning any reasons.

Let notices be issued to respondent No. 6 through Registered Cover with A/D as well as under Ordinary Process, requisites etc. for which must be filed within a period of two weeks.

List this case thereafter.

Till then, impugned order as far as petitioner is concerned shall not be given effect to.

(Dr. S.N. Pathak, J.)